

**HIGH COURT FOR THE STATE OF TELANGANA**

**R.O.C.NO.1385/OP CELL/2024**

**DATED: 26-02-2024**

**CIRCULAR**

Sub: District Judiciary - Cases filed under Section 34 of Arbitration and Conciliation Act, 1996 - Disposal of cases within the stipulated period under the Act - Certain instructions issued - Regarding.

\* \* \*

It is noticed that the Arbitration OP's filed under Section 34 of Arbitration and Conciliation Act, 1996 are not being disposed of within the stipulated time under the Act and as per the statistics, it is also noticed that on an average the disposal of such cases is taking a span of more than 3 years.

Attention is invited to sub-section (6) of Section 34 of Arbitration and Conciliation Act, which reads as under:

*"An application under this section shall be disposed of expeditiously, and in any event, within a period of one year from the date on which the notice referred to in sub-section (5) is served upon the other party."*

Therefore, as directed, all the Judicial Officers in the State are instructed to dispose of Arbitration OPs which are filed under Section 34 of Arbitration and Conciliation Act, 1996, within the stipulated time as specified under sub-section (6) of Section 34 of the Act.

Receipt of the Circular may be acknowledged.

  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

To

All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copy to:

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal).
- 2) The Personal Secretary to the Hon'ble Administrative Judges (for Lordships' kind perusal).
- 3) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 4) The Director, Telangana State Judicial Academy, Secunderabad.
- 5) The Section Officer, Special Officers' Section (for codification)
- 6) The Section Officer, 'E' Section (for information)